Tripura Forest

(Registration of Vehicles,Boats,Carts,Sawyers & Traders etc)
Rules,2020

As Amended Upto 1st Amendment Rules, dated 16.10.2020.

GOVERNMENT OF TRIPURA FOREST DEPARTMENT

No.F.7(8)/For/FP-2019/526 - 581

Dated, Agartala, the.. 15... / ... / ... / . / 2020

NOTIFICATION

In exercise of the powers conferred by Section 76(d) of the Indian Forest Act, 1927, the Governor, Tripura is pleased to make the following rules for registration of vehicles, boats, carts, sawyers and traders etc for the purpose of carrying, conversion, dealing with Forest Produce:-

1. Short title & commencement

- (i) These rules may be called the "Tripura Forest (Registration of vehicles, boats, carts, sawyers and traders etc) Rules, 2020";
- (ii) They shall come into force on and from the date of their publication in the Official Gazette.
- 2. **Definition** in this rules unless the context otherwise requires
 - i) "Act" means the Indian Forest Act 1927.
 - ii) "Officer-in-Charge" means forester, a beat officer or any other officer of the forest department posted as the Officer- in- Charge of that area.
 - iii) "Range officer" means a forest officer as defined in the Indian forest act 1927 who is holding the charge of a Range.
 - iv) "Sub- Divisional Forest Officer" means a forest officer as defined in the Indian Forest Act 1927 who has been posted as an Officer-in Charge of a Sub- division.
 - v) "District Forest Officer" means a forest officer as defined in the Indian Forest Act 1927 who has been posted as an Officer- in-Charge of a District
 - vi) "Principal Chief Conservator of Forest" means the Principal Chief Conservator of Forest of the Government of Tripura.

vii) "Forest Produce" means a forest produce as defined in the Indian Forest Act 1927.

3. Registration of cart, Bicycle, Rickshaw, Boats, Crafts, Motor Vehicle, Elephant and sawyer:

- (a) No forest produce shall be brought to or removed from the Reserved Forests, Proposed Reserved Forests, Protected Forests, Unclassed Open Government Forests or from any other areas in Carts, Bi-cycles, Rickshaw, Boats, Crafts, Motor vehicles, Elephant, Mule or by means of any other contrivance which have not been registered by a Forest Officer and which do not bear the registered number and marks at a conspicuous place.
- (b) For the registration of such cart, Bi-cycle, Rickshaw, Boat, Craft, Motor Vehicle, Elephant and sawyer the following fees shall be paid in advance to the Forest Officer in-charge in the area, namely:

Sl.	Name of the different categories of registration /licenses	Applicatio n fee In Rs.	Registration/ License fee In Rs.	Renewal fee per year(Not exceed- ing 3 financial years at a time) In Rs.
1.	For each Cart/ Bi-cycle/ Rickshaw		40/-	-
	For each Boats/ Crafts		80/-	-
	For each Motor vehicle:-			
	(ii) Carrying license		2000/- (For 1 FY)	1000/-
-	(ii) Carrying license(for one time use)	-	1000/-	-
	For each Sawyer (for each district)	- <u>-</u>	60/-	_
	For each Elephant	-	5000/-	-
2.	Forest Trade License (FTL)	1000/- (For 1 FY)	6000/-	2000/-

(c) On payment of such fee the applicant shall be entitled to receive a certificate of registration and to have the registration number and marks

of his cart or boat painted thereon. Motor vehicles bearing a registered number need not be renumbered.

4. PERMISSION OF SAWYERS TO SAW TREES

No sawyers shall saw a tree within 2 (two) kilometers of the boundary of a Reserved or Protected Forest or Unclassed Open Government Forest without having registered his name and permission in writing from a Sub-Divisional Forest Officer, having the jurisdiction over the area.

5. REGISTRATION AND LICENSE OF TRADERS IN FOREST PRODUCE AND PRODUCTION OF STOCK AND BOOKS

- (a) No person shall carry on trade in forest produce or shall carry on any business through any unit which has been define in Rule 2 of Tripura forest (Establishment and Regulation of sawmills and Other Wood Based industries) rules 1985 within the territory of the State of Tripura without having previously registered his name and obtained Forest Trade License from the Sub-Divisional Forest Officer of the area.
- b) For obtaining Forest Trade License, a person shall apply to the Sub-Divisional Forest Officer having jurisdiction over the area. Every such application shall be accompanied by challan as token of deposit in the Government Treasury of a non-refundable application fee of **Rs.** 1000/-(Rupees one thousand) only in appropriate Head of Account.
- C) On receipt of such application for Forest Trade License the Sub-Divisional Forest Officer shall, after making such enquiry as he may think fit either grant or refuse to grant the Forest Trade License. Provided that no Forest Trade license shall be granted unless the Sub-Divisional Forest Officer is satisfied about the location, availability of raw material, financial capacity, past record in business and other relevant antecedents of such persons. Provided further that where the Sub-Divisional Forest Officer refuses to grant such Forest Trade License, he shall record the reason therefore.
- d) For the purpose of enquiry as aforesaid, the Sub-Divisional Forest Officer shall have the power to enter into or upon any land, survey and demarcate the same, make a map thereof or authorize any other officer to do so and to call for other documents as he deems necessary for ascertaining the merit of the application.

- e) If the license is granted, every such Forest Trade License shall be issued on payment of license fee of **Rs. 6000/-** (Rupees Six thousand) only credited to appropriate Head of Account.
- f) A Forest Trade License granted in this Rule shall be valid for 1(One) Financial Year during which it is granted and shall not be transferable. Such Forest Trade License Shall be renewable for a period not exceeding 3 (Three) Financial Year at a time on payment of renewal fee at the rate of Rs. 2000/- (Rupees two thousand) only per year provided that the application for renewal of license is made within 30(Thirty) days before expiry of the license. Provided further that the renewal will be subject to verification of the fact that the person has not made any incorrect or materially false statement in the application for renewal of the license, that the person has not contravened any of the terms and conditions of the license or any provision of Indian Forest Act or any of the Rules made there under or that such person has not failed to fulfill the terms and conditions for such Forest trade license.
- g) The Forest Trade license shall not be granted to a person who is not a citizen of India.
- h) The District Forest Officer shall decide the maximum number of Forest Trade Licenses that can be issued for his District in a Financial Year. This will also be on the basis of availability of the forest produce which can be scientifically harvested on the principle of scientific and sound forest management without causing any deterioration or depletion of the forest and that of the growing stock.
- I) Holding of a Forest Trade License shall not in fact and entitle the licensee to obtain permit for timber or other forest produces.
- J) For trading in forest produce by way of export from Tripura to other States or for import from other State to Tripura within the Union of India, a person shall have to be a Forest Trade License holder of this State and shall have to obtain an export/ import license on payment of such fees and other charges as may be prescribed by the Forest Department which shall be notified in the Official Gazette. The grant of export license for exporting forest produce and number thereof shall be determined on the basis of the forest produce available after catering to the needs of the local people of the State and those of the Forest Trade License holders for trading in forest produces within the State of Tripura for meeting the requirement of the people of the State.

k) A person dealing in forest produce be it internal within the State or export or import of forest produces from or to this State, shall observe all rules, regulations and orders regarding payment of royalty, value of the forest produce, fees and other charges as the case may be and the transit rules. He shall produce his stock and books for examination where to do so by a forest officer.

6) "PENALTIES":-

Any person contravening any of the provisions of the Rules shall be punishable with imprisonment which may extend to Six months or with fine which may be extend to rupees **10,000/-** or with both.

7) REPEAL AND SAVINGS:-

- a) The existing Rules for registration of boats, carts, sawyers and traders etc and all subsequent Notifications and Rules, made in this regard and on this behalf, are hereby repealed;
- b) Not withstanding such repeal, anything done, action taken, and proceeding initiated, any order made under the Rules, so repealed, shall be deemed to have been done, taken, initiated or made under the corresponding provisions of these Rules.

By order of the Governor,

(Harshakumar C)
Joint Secretary
to the Government of Tripura

To

The Manager, Tripura Government Press, Agartala along with 10 copies of the Notification for publication of the Notification in the next issue of the Tripura Gazette and also to send 50 copies of the Gazette to the O/o PCCF, Tripura for wide circulation.

Copy to:-

- 1. The Principal Secretary to the Chief Minister, Tripura.
- 2. The PS to the Forest Minister, Tripura.
- 3. The SA & JS to the Chief Secretary, Govt. of Tripura.
- 4. The Principal Chief Conservator of Forests, Tripura.

5. The Addl. Principal Chief Conservator of Forests & CWLW, Tripura.

6. The Addl. Principal Chief Conservator of Forests, P & D/ APR/, O/o the PCCF, Tripura.

7. The Managing Director, TFDPC Ltd., Abyoynagar, Agartala.

8. The Chief Conservator of Forests, Protection/ WP&S/ Territorial/ IT/, O/o the PCCF, Tripura.

9. The CEO & PD, Tripura JICA Project, Tripura.

10. The CEO & PD, IGDC Project, Tripura.

11. The Conservator of Forests, P&D/RTI/, O/o the PCCF, Tripura.

12. The Deputy Conservator of Forests, FC/ FP/ HQ/ P&D/ EAP/ Working Plan No.-I/ No-II/ Research/ Training, O/o the PCCF, Tripura.

13. The District Forest Officer, North/ Unakoti/ Dhalai/ Khowai/ West/ Sepahijala/ South/

Gomati District.

14. The Sub-Divisional Forest Officer, Sadar/ Mandai/ Telaimura/ Khowai/ Ambassa/ Manu/ Kumarghat/ Dharmanagar/ Kailashahar/ Kanchanpur/ Bishalgarh/ Sonamura/ Udaipur/ Bagafa/ Amarpur/ Karbook/ Sabroom.

15. The Wildlife Warden, Gumti/ Trishna/ Sepahijala/ Rowa.

16. All Range office/ Beat office through the concerned DFOs/SDFOs.

Joint Secretary to the Government of Tripura



Published by Authority

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Agartala, Friday, October 16, 2020 A. D., Asvina 24, 1942 S. E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA FOREST DEPARTMENT.

No.F.7 (8)/For/FP-2019/28893-967

Dated, Agartala the 15th Oct., 2020.

NOTIFICATION

In exercise of the powers conferred by section 76(d) of the Indian Forest Act, 1927, the Governor, Tripura is pleased to make following Rules to further amend the Tripura Forest (Registration of vehicles, boats, carts, sawyers and traders etc) Rules, 2020 namely:-

Short Title and Commencement:

- (1) These Rules may be called the Tripura Forest (Registration of vehicles, boats, carts, sawyers and traders etc) (First Amendment) Rules, 2020
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. <u>Amendment of Rule- 6:</u> In the Tripura Forest (Registration of vehicles, boats, carts, sawyers and traders etc) Rules, 2020, for Rule 6, the following Rule shall be substituted, namely:-

"PENALTIES:

Any person contravening any of the provisions of these Rules shall be punishable with imprisonment for a term which may extend to six months, or fine which may extend to five hundred rupees, or both."

By order of the Governor,

(Barun Kumar Sahu) 14/10/20

Principal Secretary to the Government of Tripura